

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.185/MP/2021

Subject : Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 8.6.7 of the PPA dated 15.03.2016 executed between the RKM Powergen Private limited and Respondent No.1, Uttar Pradesh Power Corporation Limited imploring this Commission to direct the Respondent No. 1 to make payments, to the Petitioner of the amounts outstanding in terms of the PPA on account of (i) Late Payment Surcharge; (ii) reimbursement of the illegally deducted penalty for short supply of power.

Date of Hearing : 15.12.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : RKM Powergen Private Limited (RPPL)

Respondents : Uttar Pradesh Power Corp. Limited (UPPCL) and Anr.

Parties Present : Shri Biju Mattam, Advocate, RPPL
Shri Harshit Singh, Advocate, RPPL
Shri Lavanya Panwar, Advocate, RPPL
Ms. Alchi Thapliyal, Advocate, RPPL
Shri Lakshyajit Singh Bagdwal, Advocate, RPPL
Shri Sitesh Mukherjee, Advocate, UPPCL
Shri Abhishek Kumar, Advocate, UPPCL
Shri Nived Veerapaneni, Advocate, UPPCL
Shri Karan Arora, Advocate, UPPCL

Record of Proceedings

At the outset, learned counsel for the Petitioner sought time to file rejoinder to the reply filed by Respondent No.1, UPPCL. The said request was allowed by the Commission. The Petitioner was directed to file its rejoinder within two weeks.

2. The Petition shall be listed for hearing on 23.2.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

